

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH PUNE AT PUNE  
INTERLOCUTORY APPLICATION NO. 174/2026  
IN  
ORIGINAL APPLICATION NO. 198/2023

**IN THE MATTER OF:**

NARAYAN SHIVAJI GUND

...APPLICANT

VERSUS

MPCB & ORS.

....RESPONDENTS

**REPLY ON BEHAF OF THE ORIIGNAL APPLICANT TO IA**

I, Mr. Narayan Shivaji Gund, Age: 46 Yrs, Occupation: Farmer, R/o: Gat No 149/1/C, Village: Yenki, Tal, Mohol, Dist.: Solapur, Mob. No.: 9156292525, Email: naryangund77@gamil.com, Maharashtra, do hereby solemnly affirm and state on oath as follows:

1. I state that the IA filed by the Respondent No. 2-PP-Industry is absolutely baseless and misleading as the PP have not approached this Hon'ble NGT with clean hands and there is suppression of the actual facts, therefore this IA needs to be dismissed with heavy cost.
2. That the PP is insisting this Hon'ble NGT by seeking intervention of the "**National Research Centre on Pomegranate-ICAR**" for carrying out site visit and submission of report for damage caused to the "Pomegranate Filed/Crop" of the Applicant. However, PP has suppressed that PP has already planned & managed the officials of the "**National Research Centre on Pomegranate at Solapur**" by way of conducting the programme of school bag distribution in presence of higher officials of "**National Research Centre on Pomegranate at Solapur**" held on 10.03.2026. That the reliance of PP on letter dated 06.11.2025 is the false episode as this letter is also back dated. That the IA is filed only after the having the deal of procuring favorable reports. Therefore, the integrity of PP and

officials of “**National Research Centre on Pomegranate at Solapur**” has been compromised and this will lead to counterblast the proceedings. That the Facebook profile (**ANNEXURE-R-1**) maintained by the Director of PP i.e. Mr. Sachin Jadhav itself shows the relation of PP and “**National Research Centre on Pomegranate at Solapur**”. It creates the doubt on officials of Pomegranate Research Institute for fairness. Moreover, the “**National Research Centre on Pomegranate at Solapur**” is not that much competent than the Agricultural Universities of state.

3. That the Original Applicant have sought the Personal compensation for damage to other various crops like Tomato, Banana, Cabbage, etc. which will not be investigated by “**National Research Centre on Pomegranate at Solapur**” then why PP is insisting the site visit to the pomegranate farm and its assessment. That the major part of the Pomegranate farm is removed and small part less than 1 Acre is only standing in dried manner. That the Pomegranate farm has been completely damaged due to fly ash from the Industry of PP then in tis circumstances maintaining the same by removing the weeds and making unnecessary expenses were leading the financial burden to the Original Applicant, then the diverting the main cause of Industry pollution and blaming for weeds is complete hopelessness of the PP.
4. That after filing of Form-II for personal damage compensation by Original Applicant before this Hon’ble NGT, PP have not left single option of threatening the nearby farmers those who provided their receipt for reference as well as purchasers of crops by visiting them. PP have not stopped here, but also visited the Banks and procured the financial details/ loan details disclosed in Form-II of PDC, which is crime in itself and this Applicant is in process of loading the prosecution against

the PP as well as Bank for disclosing the confidential & personal information as the PP is misusing this confidential information.

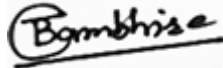
5. It is important to note here that, the PP kept mum since 06.11.2026 to stoppage of Industry session and after closure of session's operation has moved this IA only to create the favorable report. Therefore, such illegal practices of polluter shall not be allowed.
6. That the PP is creating continuous nuisance and obstacle in ICT investigating by abusing the process of law by way of using the methods of cross-examination of ICT officials, by pressurizing the nearby farmers, fruit & vegetable merchants, Applicant through relatives etc. that the PP thinks himself above the law and have deep unholy political nexus misusing for creating hurdles in fair investigation of ICT as well as proceedings. This Hon'ble NGT may kindly take judicial note of all this aspect.
7. That the director of PP have not stopped here, but also creating nuisance in the investigation by using indulgence of top politicians of ruling party in the state and from ministry, which is very unfortunate.
8. That it is important to note that, the statement made by MPCB which is recorded at Para-11 of the Order dated 05.08.2025 regarding the consideration of Agronomist opinion in final report of ICT. Whatever decision have to be taken on the damage to the crops is to be taken at final stage after receiving the final report of the ICT.
9. That the crops under reference in Form-II in personal damage compensation are already removed as being seasonal and belated investigation allowing such IA is only to create nuisance in the case just to prolog the proceedings and divert the attention. It is important to note here, that the industry is closed and only thereafter, this IA has been moved.
10. That this IA is nothing but the abuse of process of law and such

IA shall not be entertained at any cost. That the Agricultural Universities from state are more competent than such institutions having bearing of political influences. Moreover, MPCB have clarified that the final report will be filed by taking advice of agronomist. Therefore, entertaining such IA will give high confidence to the lobby of polluters.

11. That this Hon'ble NGT may kindly dismiss the IA with heavy cost.



**NARAYN SHIVAJI GUND  
ORIGINAL APPLICANT**



**TANAJI B. GAMBHIRE  
ADVOCATE FOR APPLICANT**

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**AFFIDAVIT IN SUPPORT OF IA**

I, Mr. Narayan Shivaji Gund, Age: 46 Yrs, Occupation: Farmer, R/o: Gat No 149/1/C, Village: Yenki, Tal, Mohol, Dist.: Solapur, Mob. No.: 9156292525, Email: naryangund77@gamil.com, Maharashtra, do hereby solemnly affirm and state on oath as follows:

1. I state that I am Applicant in the aforesaid matter and I am well aware with the facts and circumstances of the case and in such capacity competent to depose by way of this affidavit.
2. I state that the Reply to IA have been drafted under my instructions and that the facts stated therein are true to the best of my knowledge and belief.
3. I state that the Annexures to the said reply are true copies of their respective originals.

*[Signature]*  
DEPONENT

I KNOW THE AFFIANT

*[Signature]*  
ADV. TANAJI B. GAMBHIRE

**BEFORE ME**

*[Signature]*  
SHASHIKANT BHAGWAN KURHADE  
NOTARY, GOVT. OF INDIA  
PUNE DISTRICT (MAHARASHTRA)  
REGN. No. 10476

Noted and Registered  
at Sr. No. 135/2026  
Date: 16 APR 2026



## ANNEXURE-R-1

<https://www.facebook.com/reel/1517258503173463>



**Sachin Jadhav** ✓

Mar 10 · 🌐

आज राष्ट्रीय डाळिंब संशोधन केंद्र यांच्या वतीने अनुसूचित जातीतील विद्यार्थ्यांना स्कूल बॅगचे वाटप करण्यात आले. 🎒 📖

विद्यार्थ्यांच्या शिक्षणासाठी असा उपक्रम राबविणे ही अत्यंत आनंदाची बाब आहे. केंद्र व राज्य शासनाच्या ज्या योजना असतील, त्या योजना प्रत्यक्षात लाभार्थ्यांपर्यंत पोहोचवून त्यांची प्रभावी अंमलबजावणी करण्यासाठी मी कटिबद्ध आहे.

आपलाच,  
सचिनदादा जाधव  
जिल्हा परिषद सदस्य



👍 Somnath Jadhav and 71 others

12 comments

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